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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 1512/2023**

**DIRECTORATE OF ENFORCEMENT**

..... Petitioner

Through: Mr. Zoheb Hussain, Counsel for ED  
and Mr. Vivek Gurhani, Mr. Kavish,  
Mr. Kartik Sabharwal, Advs.

versus

**BHARAT RANA CHAUDHARY**

..... Respondent

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE DINESH KUMAR SHARMA**

**ORDER**

**13.03.2023**

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As per office report, notice could not be issued to the respondent as PF was returned under objection.

Let fresh notice be issued to the respondent through all permissible modes upon taking necessary steps by the petitioner, returnable on 22.03.2023.

**DINESH KUMAR SHARMA, J**

**MARCH 13, 2023**

*Pallavi*